

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. CA 506/2022 In TP/31(MB)2014

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2022**

NAME OF THE PARTIES: - Suraj T Nanda
V/s

**Allwyn Colours and Construction
Pvt Ltd.**

APPEARANCES: -

FOR THE PETITIONER : Mr. Ajit Anekar, Adv

FOR THE RESPONDENT : None Present

Section: 242(4) of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). The present application is filed by Mr. Suraj T Nanda under section 242(2). The counsel for the applicant requested for an appointment of a fit and proper person as observer/supervisor at the Annual General Meeting (AGM) of the Respondent No. 1 Company which is now to be scheduled on 29.09.2022. The Applicant has suggested the name of Adv. Rachana Harpale to be an observer of the said meeting and has agreed her Professional fee to be paid by Applicant to Rs. 50,000/- (Rupees Fifty Thousand Only).

Having considered the facts and circumstances and the reasons explained in the Application, this Bench deems fit and proper to appoint

Adv. Rachana Harpale having email id :- rach351994@gmail.com,
Mobile :- 770925264, as the observer for the said AGM. The appointed
observer is directed to submit its report in a sealed cover on or before
the adjourned date. Hence, CA 506 of 2022 is adjourned for compliance.
To be listed on 02.11.2022 along with TP/31 of 2014.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)